

ACT No. XVIII OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st
September, 1927.)

An Act further to amend the Indian Succession Act, 1925, and the Married Women's Property Act, 1874.

WHEREAS it is expedient further to amend the Indian
Succession Act, 1925, and the Married Women's
Property Act, 1874, for the purposes hereinafter appearing;
It is hereby enacted as follows:—

XXXIX of
1925.
III of 1874.

1. This Act may be called the Indian Succession (Amend- Short title.
ment) Act, 1927.

XXXIX of
1925.

2. In sections 223 and 236 of the Indian Succession Act, Amendment of
1925, the words "nor, unless the deceased was a Hindu, sections 223
Muhammadan, Buddhist, Sikh or Jaina or an exempted person, and 236, Act
to a married woman without the previous consent of her XXXIX of
husband" shall be omitted. 1925.

III of 1874.

3. After section 9 of the Married Women's Property Act, Insertion of
1874, the following heading and section shall be inserted, new section 10
namely:— in Act III of
1874.

*"VI.—Husband's liability for Wife's breach of trust or
devastation.*

10. Where a woman is a trustee, executrix or adminis- Extent of
tratrix, either before or after marriage, her husband shall not, husband's lia-
unless he acts or intermeddles in the trust or administration, bility for wife's
be liable for any breach of trust committed by her, or for any breach of trust
misapplication, loss or damage to the estate of the deceased or devastation.
caused or made by her, or for any loss to such estate arising
from her neglect to get in any part of the property of the
deceased."

Price 1 anna or 1½d.]

MGIPC—L—1-100—19-11-27—12,500.